

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Customs Appeal No. 88667 of 2013

(Arising out of Order-in-Original No. 44/2013/CAC/CCE/YG/GR.VII
dated 26.03.2013 passed by Commissioner of Customs (Export),
Mumbai)

International Shipping Agency

.....Appellant

K Bldg., 2nd Floor, 24, Walchand Hirachand Marg,
For, Mumbai

Vs.

Commissioner of Customs Export, Mumbai

.....Respondent

New Custom House, Ballard Estate,
Mumbai

WITH

Customs Appeal No. 88668 of 2013

(Arising out of Order-in-Original No. 44/2013/CAC/CCE/YG/GR.VII
dated 26.03.2013 passed by Commissioner of Customs (Export),
Mumbai)

Chandrashekhar R. Shukla

.....Appellant

Proprietor, International Shipping Agency
K Bldg., 2nd Floor, 24, Walchand Hirachand Marg,
For, Mumbai

Vs.

Commissioner of Customs Export, Mumbai

.....Respondent

New Custom House, Ballard Estate,
Mumbai

APPEARANCE:

Shri G B Yadav, Advocate for the appellant

Shri Ram Kumar, Authorised Representative for the respondent

CORAM: **Hon’ble Mr C J Mathew, Member (Technical)**
 Hon’ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 85718-85719/2025

DATE OF HEARING: 15-04-2025
DATE OF DECISION : 15-04-2025

Per: Coram

On submission of Learned Counsel, Shri G B Yadav, who has furnished death certificate of proprietor-appellant, the appeals stand abated under rule 22 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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